



FORM No. 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

## ORDER SHEET

Application No. O.A. 668 of 200 5

Applicant (s) Khageswar Padhan Respondent (s) Union of India & others

Advocate for Applicant (s) Mr. S.K. Dash Advocate for Respondent (s) S.K. Mishra  
S. Dash  
Miss. A. Dhalasamanta  
S. Patra

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I. p. o of Rs. 50/- billed. Copy Served. For Registrar O.A. Memo</p> <p><i>[Signature]</i> 12.08.05</p> <p><i>[Signature]</i> 12.08.05</p> <p>SO. (J)</p> <p>For Admission Copy Served.</p> <p><i>[Signature]</i> 12/8/05</p> <p><i>[Signature]</i> Bench</p>	<p>REGISTERED <i>[Signature]</i> Dy. Registrar 12.08.05.</p> <p><u>Order dated 16.8.05</u></p> <p>Heard Mr. S.K. Dash, Ld. Counsel for the applicant.</p> <p>A copy of this O.A. has been served on Mr. U.B. Mahapatra, Ld. Sr. Standing Counsel.</p> <p>On submission of the Ld. Counsel for the applicant, the applicant is allowed to withdraw this O.A. and also directed to represent <sup>to</sup> the authorities for exhausting the departmental remedies.</p> <p>The Respondents are also directed to dispose of the representation if any filed by the applicant within a period of 90 days from the date of receipt of such a representation.</p> <p>Liberty is also granted to the applicant to approach this Tribunal if his grievance will not be</p>

Notes of the Registry

Orders of the Tribunal

On 7h. 16. 8-25

Copies of order prepared for counsels for some side.

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redressed by the Respondents.

Accordingly this O.A. is disposed of at the admission stage.

Jal.  
Member (J)

*[Signature]*  
Vice-chairman 16-28